- (b) the number of such projects which are pending for decades and by when these are likely to be completed; and
 - (c) whether Tejas is capable to meet the current requirements of the Air Force?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) HAL has an installed capacity to produce 8 Light Combat Aircraft - Tejas per annum.

- (b) There is no fighter aircraft project which is pending for decades.
- (c) Tejas aircraft will partially meet IAF's requirement in Light Weight fighter category.

Call centres and rest houses for soldiers

†905. SHRI RAMNARAIN DUDI: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government proposes to establish soldier assistance call centres in each State for the redressal of problems of soldiers, if so, by when such centres would be established; and
- (b) whether Government also proposes to open new soldier rest houses and war widow hostels in the State of Rajasthan, if so, the places where such rest houses and hostels would be opened and by when?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) The information is being collected and will be laid on the Table of the House.

Intrusion by Chinese troops

906. SHRI SANJAY RAUT: Will the Minister of DEFENCE be pleased to state:

- (a) whether instances of Chinese troops entering Indian territory has become a common phenomenon;
 - (b) if so, the number of incursions in the last two years; and
- (c) what steps Government is taking to bring clarity over the Line of Actual Control in order to bring down tension between the troops, patrolling the area on both sides?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) There have been no instance of intrusion by Chinese troops into Indian territory. However, as there is no commonly delineated Line of Actual Control (LAC) between India and China, there are areas along the border where India and China have differing perception of LAC. Due to both sides undertaking patrolling upto their perception of the LAC, transgressions do occur.

(c) To resolve the border disputes, the two sides have appointed Special Representative (SR) to explore the framework for a boundary settlement from the political perspective of the overall bilateral relationship. The 19th Round of SR Talks on India-China boundary question was held in China from 20-21 April, 2016.

Women officers in the army

907. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

- (a) whether Government has assessed the requirement of women officers in the Army since 1992 when the doors were first opened for their induction;
 - (b) if so, the details thereof and, if not, the reasons therefor,
 - (c) what is the total number of women in the Army; and
 - (d) whether there is a shortage of women officers in the Army and the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) The induction of Women Officers is based on the organizational requirement, fighting efficiency, combat effectiveness and functionality of the Army. There has been a progressive enhancement in the induction of women in the Army since 1992.

Initially, women were inducted in Army Service Corps, Army Ordnance Corps, Army Education Corps and Judge Advocate General Branch. In 1996, Engineers, Signals, Intelligence and Electrical and Mechanical Engineering branches were opened for Women. Subsequently, two more Branches were opened *viz.* Aviation and Air Defence.

Since September 2008, Women Officers are eligible for grant of Permanent Commission (PC) in Army Education Corps and Judge Advocate General Department.

- (c) The total number of women officers in the Army (excluding Army Medical Corps, Army Dental Corps and Military Nursing Service), as on 01.04.2016, is 1514.
- (d) Women are inducted as Short Service Commissioned Officers (SSCOs) alongwith men SSCOs in Army within the overall authorized strength of the officers' cadre. As such, the question of shortage of women officers in the Army does not arise.

One man Judicial Committee on OROP

908. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any change in the terms of reference of the One Man Judicial Committee set up to look into anomalies in One Rank One Pension (OROP) scheme, if so, details thereof;